



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.com

संदर्भ संख्या : 1943 /NGT OA-182/20/2020

दिनांक 07/12/2020

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report in compliance to direction issued by Hon'ble NGT on dated 01-09-2020 in matter of OA No. 182/2020, Rajpal Singh Kandhari & Anr. Vs. State of Uttar Pradesh & Ors.

Respected Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance of Hon'ble National Green Tribunal order dated 01-09-2020 in matter of OA No. 182/2020, Rajpal Singh Kandhari & Anr. Vs. State of Uttar Pradesh & Ors. Joint inspection of said unit was carried out by Central Pollution Control Board (CPCB), the State Pollution Control Board (SPCB), Central Ground Water Board (CGWB) & Member, SEAC, U.P. State on dated 12/10/2020 & 04.12.2020, the joint report is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely

For Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.

For Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

Report in compliance to direction issued by Hon'ble NGT on dated 01-09-2020 in matter of OA No. 182/2020, Rajpal Singh Kandhari & Anr. Vs. State of Uttar Pradesh & Ors.

Hon'ble NGT on dated 01-09-2020 in matter of OA No. 182/2020, Rajpal Singh Kandhari & Anr.Vs. State of Uttar Pradesh & Ors. has passed following order:-

"...1. Grievance in this application is against illegal extraction of ground water for the project Prateek Grand City, Plot Nos. 4/BS-01 & 4/BS-05, Siddhartha Vihar, Ghaziabad. The construction involved in the said project is said to be 57,350.830 sq. mtrs. & 97,565.680 sq. mtrs. Respectively. The ground water extraction is in violation of CGWA Guidelines, 2015. Built up area is 14,18,187&71 sq. mtrs. The Project Proponent has dug numerous borewells. The area is critical in terms of ground water availability. There is contamination of toxics in the ground water. No permission for extraction of ground water has been or can be granted except for drinking purposes. The Environmental Clearance (EC) for the project dated 11.11.2014 is subject to the condition that ground 2 water will not be extracted for construction. Further reference has been made to the order of this Tribunal dated 20.07.2020 in Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad and Ors., prohibiting extraction of ground water in over exploited, critically exploited and semi-critical exploited (OCS) areas, without groundwater level and replenishment studies and impact Assessment. The applicant claims to have made a representation to the District Magistrate of Ghaziabad District, the Member Secretary, Central Ground Water Authority and the Member Secretary, Uttar Pradesh Pollution Control Board but no action has been taken.

2. In view of the above, let a factual and action taken report be furnished by a joint Committee comprising the Central Pollution Control Board (CPCB), the State Pollution Control Board (SPCB), the District Magistrate, Ghaziabad, the Central Ground Water Authority (CGWA) and SEIAA, Uttar Pradesh. The nodal agency will be the State PCB for compliance and coordination within one month by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

In reference to letter no. UPPCB 1307/ NGT- 108/ OA no-182/20/2020 dated 09.10.2020 by Regional Officer, UPPCB sent through e-mail and Whats App on



09.10.2020, wherein it was requested to carry out joint inspection on 12.10.2020 in Ghaziabad by the following nominated members, in view of order passed by Hon'ble Tribunal, dated 01.09.2020 in OA no 182/2020:-

1. Shri Rajesh Debroy, Scientist-E, Central Pollution Control Board, New Delhi.
2. Shri Jagdamba Prasad, Scientist -D, Central Ground Water Board, Lucknow
3. Shri Ajoy Kumar Mandal, Member SEAC, U.P. State.
4. Smt Sapna Srivastav, Scientific Officer, UPPCB Ghaziabad
5. Shri Ranjeet Singh, Junior Engineer, UPPCB, Ghaziabad

The joint committee comprising following official of Central Pollution Control Board (CPCB), the State Pollution Control Board (SPCB) and Central Ground Water Board (CGWB) visited project area on dated 12-10-2020. Nominated member of SEAC could not be present for the joint inspection on 12.10.2020 and the Committee's tenure ended on 15.10.2020 :-

Accordingly, a joint inspection in project area of M/s Prateek Grand City, Sector-4, Plot no BS 01 & BS-05, Siddharth Vihar (Group Housing Project), Ghaziabad was carried out on dated 12.10.2020 by Shri Jagdamba Prasad, Scientist -D, Central Ground Water Board, Lucknow, Shri Rajesh Debroy, Scientist-E, Central Pollution Control Board, Smt Sapna Srivastava, SO & Shri Ranjeet Singh, J.E. UPPCB, Ghaziabad. During the joint inspection visit, the project representative Shri Rajesh Kumar Agarwal Vice President (Project) was present. The following observations have been made during the joint inspection visit on 12.10.2020 (Copy enclosed in Annexure-1).

The Prateek Grand City, Sector-4, Plot no BS-01&BS-05, situated in, Sector-4, Plot no BS-01&BS-05, Siddharth Vihar district Ghaziabad. The salient features of project are as follows, as information collected from project representative.

1	Plot Area:	154916 Sq. meters
2	No of Proposed Towers:	39 (with 26 to 29 multi-storied building)
3	No of tower under construction	24
4	Status of towers:	16 no of towers are under finishing and 8 towers completed 80% work
5	No of Flats proposed:	7000 Basement: 02 (9 meter depth)
6	Project Commence	2014 -15

Observation during the joint inspection visit dated 12.10.2020

1. 05 no of tube wells have been found in the project area (3 no of tube wells in

basement of the towers and 02 no are in project construction site).

2. Out of these tube wells, 04 no are having 4 to 6 "dia and 01 with 8" dia pipe fitted with pumps. The depth of tube wells varies between 40- 50 mbgl, as informed by representative and contractors of the project.
3. Fresh ground water is being illegally abstracted in notified and over-exploited block for construction purpose, whereas no any provision for abstraction of fresh ground water, except drinking and domestic purposes in OE blocks with restricted conditions subject to computation of water requirement as per NBC norms and relevant CGWA guidelines.
4. Presently, only fresh ground water is being used in construction activity for this huge group housing project. Besides, in the basement of project site, the tube wells found after lots of insistence, as project representative was unwilling to show the basement area. Because of the observed attitude of project representative, there is strong likelihood that there might be other illegal tube wells operating in the premises of project area, which the representative has neither disclosed nor he has taken the team to such locations.
5. No treated water found to be in use for construction activity.

Subsequently, SEAC's term was extended temporarily for a period of three months vide Office Order dated 13.11.2020. Meanwhile the project proponent had submitted a letter on dated 14.11.2020 (Copy enclosed in Annexure-2) to UPPCB, Ghaziabad mentioning that they have dismantled all the bore wells which was observed by the joint inspection committee on 12.10.2020. The nominated member of SEAC along with officers of Board inspected the site on 04.12.2020. The observations of the joint inspection dated 04.12.2020 is as follows:-

1. The project representative Shri Rajesh Kumar Aggarwal, Vice President (Project) was present. The following observations have been made during the joint inspection visit on 04.12.2020. (Figure -01).
2. It was found that the 02 bore wells at the project construction sites have been dismantled temporarily. There is a possibility that they may use it again as it was not permanently closed (Figure -02).
3. Out of 03 bore wells in the basement, the project representative was telling



2



that there is no bore well in the basement. Accordingly the joint inspection committee started, searching the whole basement area of around plot area 154916 Sq. meters. Two bore wells were traced out (Figure-03) of which one was under running conditions but covered by construction debris. It seems they purposely tried to hide the same.

4. As in the major part of the basement area there was no light and the project team was not cooperating, the rest of the bore wells could not be traced out. However from the attitude of the project member it is suspected that there may be more numbers of bore wells installed in the basement.



Figure-01



Figure-2A



Figure-2B

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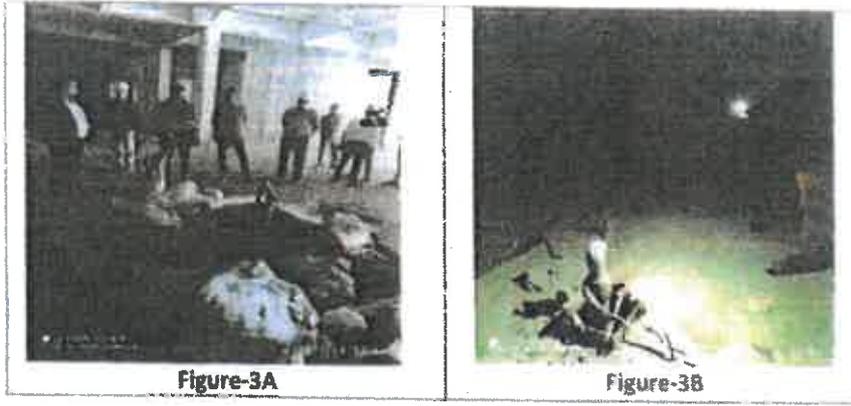


Figure-3A

Figure-3B

Proposed Actions & Recommendations

The main complaint was regarding illegal extraction of ground water for the project M/s. Prateek Grand City, Plot Nos. 4/BS-01 & 4/BS-05, Siddhartha Vihar, Ghaziabad without obtaining any consents/permits/licenses from the competent authority. Based on the observations made during the inspection conducted on 12/10/2020 & 04.12.2020 the Committee hereby draws the following action points & recommendations:-

- Project should be directed to permanently dismantle all bore wells unless permission is not obtained from competent authority.
- Recommendation to impose fine against project for illegal abstraction of ground water have been sent by Regional office, UPPCB, Ghaziabad to Regional office, CGWB, Lucknow in compliance of Hon'ble Tribunal's orders in OA 593/2017 Paryavaran Suraksha Samiti & Ors. Vs Govt. of India & Ors. dated 28.08.2019

The action taken report in the aforesaid matter is put up for your perusal and necessary action please.

Rajesh Debroi
(Rajesh Debroi)
Scientist-E,
CPCB, Delhi

Ajoy Kumar Mandal
(Ajoy Kumar Mandal)
Member, SEAC
U.P. State.

Ranjeet Singh
(Ranjeet Singh)
Junior Engineer
UPPCB, Ghaziabad

Sapna
(Sapna Srivastava)
Scientific Officer
UPPCB Ghaziabad.

Jagdeep Prasad
06.12.2020
(Jagdeep Prasad)
Scientist-I
CGWB, MR
Lucknow

Report on the Joint Inspection of M/s Prateek Grand City, Sector-4, Plot no BS-01&BS-05 , Siddharth Vihar (Real Estate Developer), Ghaziabad 12.10.2020

This is in reference to letter no. UPPCB 1307/ NGT- 108/ OA no -182/20/2020 dated 09.10.2020 by Regional Officer, UPPCB sent through e-mail and WhatsApp on 09.10.2020, wherein it was requested to carry out joint inspection on 12.10.2020 in Ghaziabad in view of order passed by Hon'ble NGT Principle Bench, dated 01.09.2020 in OA no 182/2020.

The Committee comprising following official of CPCB ,SEIAA, CGWA and UPPCB visited project area on 12.10.2020.

- a) Shri Rajesh Deorai, Scientist-E, Central Pollution Control Board, New Delhi.
- b) Jagdamba Prasad, Scientist -D, Central Ground Water Board, Lucknow
- c) Dr, Ajai Kumar Mandal , Member ,SEAC Lucknow
- d) Shri B.K. Singh , Assistant Environment Engineer UPPCB Ghaziabad.

Accordingly, joint inspection in project area of M/s Prateek Grand City, Sector-4, Plot no BS-01&BS-05, Siddharth Vihar (Group Housing Project), Ghaziabad was carried out on 12.10.2020 by Jagdamba Prasad Sc-D Central Ground Water Board, Lucknow and Ranjit Singh JE ,UPPCB Ghaziabad. Other committee members could not visit in project area during joint inspection on 12.10.2020

During the joint inspection visit, the project representative Shri Rajesh Kumar Agarwal Vice President (Project) was with us. The joint inspection was done on 12.10.2020. The following observations have been made during the joint inspection visit and after discussion with representative.

The Prateek Grand City, Sector-4, Plot no BS-01&BS-05 , situated in, Sector-4, Plot no BS-01&BS-05 , Siddharth Vihar district Ghaziabad. The salient features of project is as follows, as information collected from project representative.

Plot Area : 154916 Sq. meter

No of Proposed Towers : 39 (with 26 to 29 multi-storied building)

No of tower under construction: 24


15/10/2020

Status of towers:16 no of towers are under finishing

and 8 towers completed 80% work

No of Flats proposed : 7000

Basement:02 (9 meter depth)

Project Commence: 2014 -15

Observation during the joint inspection visit:

1. 05 no of tube wells have been found in the project area (3 no of tubewells in basement of the towers and 02 no are in project construction site).
2. Out of these tubewells, 04 no are having 4 to 6 ''dia and 01 with 8'' dia pipes fitted with pumps. The depth of tube wells varies between 40- 50 mbgl, as informed by representative and contractors of the project .
3. Fresh ground water is being illegally abstracted in notified and over-exploited block for construction purpose , whereas no any provision for abstraction of fresh ground water, except drinking and domestic purposes in OE blocks with restricted conditions subject to computation of water requirement as per NBC norms and relevant CGWA guidelines.
4. Presently, only fresh ground water is being used in construction activity for this huge group housing project. Besides, in the basement of project site, the tube wells found after lots of insistence, as project representative was unwilling to show the basement area. Because of the observed attitude of project representative, there is strong likelihood that there might be other illegal tube wells operating in the premises of project area , which the representative has neither disclosed nor he has taken the team to such locations.
5. No treated water found to be in use for construction activity.


(Jagdamba Prasad)

Scientist-D

15/10/20

Photographs Taken during the joint inspection at construction site of Prateek Grand City, Sector-4, Plot no BS-01&BS-05 Sector-4, Plot no BS-01&BS-05 , Siddharth Vihar, Ghaziabad on 12.10.2020

Energized Tube well No - 1 located at project Site withdrawing ground Water



Energized Tube well No - 2 located at project Site withdrawing ground Water and collection in tanks



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Energized Tube wells No – 3, 4 & 5 located at Basement



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Phases of Construction/Under construction of workin Project Area



A handwritten signature in blue ink, consisting of several loops and a long horizontal stroke at the end.

Phases of Under Completion of Work in Project Area



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14.10.2020

To,
Regional Officer,
UP Pollution Control Board,
(Ghaziabad Region)
I.N.S. Sector-16, Vasundhra,
Post-Prahlad Garhi, Ghaziabad

Sub: Site Inspection on 12.10.2020 & Submission of reply w.r.t Air and Water Management for the project "Prateek Grand City" (Group Housing Project) at Plot No. 04/B.S-1&5, Siddharth Vihar, Ghaziabad, U.P being developed by M/s Prateek Realtors India Pvt. Ltd.

Dear Sir,

With reference to the above mentioned project, We are pleased to inform you that we have obtained Environmental Clearance vide letter no. 1778/Parya/SEAC/2280/2014/AD(VB) dated 11.11.2014 from SEAA, U.P. Copy of Environmental Clearance is enclosed as **Annexure-I** and further, we have obtained Consent to Establish from Uttar Pradesh Pollution Control Board under Water & Air Act vide consent order no. F59775/C-1/N.O.C/G-946/2015 dated 30.4.2015. Copy of Consent to Establish is enclosed as **Annexure-II**.

As mentioned in the above cited subject we wish to submit following points i.e.

1. Water Management:

- A. The project work is nearing completion and possession shall be offered soon to end users. The photograph are being enclosed as Annexure-III.
- B. For the Construction Purpose we are using only STP Treated Water. No ground water extraction is done.
- C. The Borewells have been dismantled which were earlier installed for labour use.

2. Air Management:

- A. Dust control measures are being adopted to take care of dust generated during the construction phase. Water sprinkling is being done on a regular basis.
- B. We have also installed 01 Anti Smog Gun at the site. Photograph of the same is enclosed as **Annexure-IV**.

PRATEEK REALTORS INDIA PRIVATE LIMITED

Corporate Office: Prateek PRO-MENAGE, A-42, Sector-67, Noida | Tel: +91 120-2595555 | Fax: +91 120-2595544 | Email: info@prateekgroup.com

Regd. Office: Shop No. 7, Ground Floor, CSC Plot, Rishabh Ipex Mall, Patparganj, Near Vidyut Nikunj Society, Delhi-110092

CIN : U70101DL2009PTC197028

- C. Water Sprinkling has been done regularly at the site. Photograph of the same is enclosed as **Annexure-V**.
- D. Covering of construction material has been done at site. Photograph of the same is enclosed as **Annexure-V**.
- E. Water Sprinkling has been done at the RMC plant regularly at the site. Photograph of the same is enclosed as **Annexure-VI**.
- F. Plantation has been done at the project site. The open spaces inside the plot are suitably landscaped and covered with vegetation of indigenous variety.
- G. We are regularly doing six monthly compliance reports of Environmental Clearance and we are monitoring Air quality on a regular basis. Copy of the six-monthly compliance report of June 2020 is enclosed as **Annexure-VII**.

Hope above mentioned points shall fulfill all the requirements of U.P. Pollution Control Board.

Thanking you.
Yours faithfully,

For M/s Prateek Realtors India Pvt. Ltd.



Authorized Signatory
Rajesh Kumar Agarwal
Vice President (P & M)

Copy to:

1. Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow - 226021.
2. District Magistrate, District Magistrate Collectrate, Rajnagar, Ghaziabad- 201001.
3. Secretary, State Level Environment Impact Assessment Authority, Directorate of Environment, U.P., Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow-226010.
4. Regional Directorate, CPCB, (North) Pickup Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khandi, Gomti Nagar, Lucknow - 226002

Phone: 91-522-2300547, Fax: 91-522-2300041

E-mail: dneupfdo@yahoo.com

Website: www.seiaup.in, www.seiaup.com

To,

Mr. Rajesh Agarwal,
Assistant Vice President (Projects & Planning),
Prateek Pro-Menage, A-42,
Sector, 67, Noida, U.P. 201301

Ref. No. 1778/Praya/SEAC/2280/2014/AD(VB)

Date: // November, 2014

Sub: Environmental Clearance for Group Housing Project "Prateek Grand City" at Plot No. 04/B.S-1&5, Siddharth Vihar, Ghaziabad, U.P. by M/s Prateek Realtors India Pvt. Ltd.

Dear Sir,

Please refer to your letter received in this office dated 05/05/2014, 27/08/2014, 01/10/2014 and 14/10/2014 addressed to the Director, Environment & Secretary, SEAAA, Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vineet Khandi-1, Gomti Nagar, Lucknow on the subject as above.

A presentation was made by the project proponent with their Consultant M/s Percepto Ecom Solutions Pvt. Ltd. before the State Level Expert Appraisal Committee meeting held on 21/10/2014 and the committee was given to understand that:-

- The environmental clearance is sought for Group Housing Project "Grand City" at Plot No-04/BS-1&5, Siddharth Vihar, Ghaziabad, U.P. by M/s Prateek Pro Menage Pvt. Ltd.
- Aver details of the project is as follow:-

Plot Area	154916 sqm
Ground Coverage (Permissible)	54220.6 sqm
Ground Coverage (Achieved)	47350 sqm
FAR (2.5 + 1.25)	580963.913 sqm
Compensatory FAR (0.28%)	43776.590 sqm
Non FAR	81227.19 sqm
Basement	271209.84 sqm
Built-up Area (FAR + Non FAR + Basement Area)	1001147.74 sqm
Total Green Area (54.3%)	53267.34 sqm
Total Open & Road Area	54298.06 sqm
No. of Dwelling units	7148
No. of FWS	715
No. of HC Units	715
No. of blocks	Residential FWS Medical Facility Commercial facility Educational Facility Community Area/Common facilities

	visitors	2700
Commeretal	staff	250
	visitors	800
Total population		52025

5. Salient features of the project are as follows:

Total Power Load	21090 KVA (Uttar Pradesh Power Corporation Limited)
No. of D.G. Sets	6 x 2000 KVA
No. of Rain water Harvesting Pits	38 No.
Parking	9880 PCS

6. Water requirement of the project is as follows:

S. No		Population	Factor in LPCD	Requirement in KLD	Waste Water in KLD
1.	Domestic				
	Resident	40745	86	3504	
	In patient	80	320	26	
	OPD patient	500	15	8	
	Staff	1500	45	68	
	Students	1600	45	72	
	Visitor	7600	15	115	
	Total			3793	1262
				Domestic-2675	Domestic-2675
				Flushing -1118	Flushing -1118
2.	Misc.			40	32
3.	Make up water for swimming pool			10	8
4.	DG cooling			84	13
5.	Laboratory			10	8
6.	Horticulture			53	0
	Total	2638		3960 KLD	3307 KLD

Total water requirement	3960 KLD
Source	Municipal supply
Total fresh water requirement	2675 KLD
Total waste water discharge	3307 KLD
Total STP Capacity	2970 KLD
Treated water usage	3134 KLD

- 2 Sewage Treatment Plant of 1530 KLD and 2440 KLD will be installed in which treatment of total waste water will be divided.
- STP of 1530 KLD will treat 1274 KLD waste water and water requirement in this case will be 1508 KLD.
- Similarly the STP of 2440 KLD will treat 2033 KLD of waste water. The water requirement in this case will be 2452 KLD.

7. Waste generation details of the project are as follows:

Type of	Colors of	Category	Disposal Method	Total Waste
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7. A CSR Plan should be prepared and details submitted.
8. Provision of play school/convenient shops, community hall as per population.
9. Provision for 100% solar energy on all roads and public places.
10. Use of reflecting paints on top floor and all side walls.
11. Isolated place for Municipal Solid Waste handling and the disposal shall be provided
12. LEDs should be used in all common areas and corridors. Solar light is to be provided in the open areas with 50% of them may be with dual power
13. Parking guideline as per Greater Noida authority should be followed
14. All entry/exit point should be bell mouth shaped
15. To discharge excess treated waste water into public drainage system permission from the competent authority to be taken prior to any discharge.
16. All internal roads should not be less than 12 m wide
17. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
18. Height of the stack should be provided as discussed based on combined DGG sets capacity and be 6m higher than the tallest building
19. Post project monitoring for air, water (surface+ ground), Stack noise of DGG sets, SLP to be carried out as CPCB Guidelines.
20. Efforts shall be made to declare no parking zone along the outer periphery of the township and suitably a dense green belt should be developed in this area.
21. Wheel wash arrangement is to be made at exit point during construction phase
22. Crèche to be provided during the construction operation phase.
23. Provision of separate room for senior citizen with proper amenities.
24. Parking for disabled persons should be explored.
25. Protection shall be provided on the windows of the high rise flats for security of residents.
26. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work.
27. Dual plumbing should be adopted.
28. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the concerned authority.
29. The project proponent shall ensure that the project site does not attract/involve any buffer zone of no activity identified/declared under law.
30. Ground water should not be extracted for the purpose of construction or otherwise in case of default the Environmental Clearance will deem to be cancelled.
31. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
32. Cement Bags should be used for road making
33. 10% of houses of LIG/LWS is to be provided as per U.P. government order and building bylaws
34. Possibilities of use of treated waste water for irrigation purposes should be explored.
35. No fresh water will be used for irrigation purpose. Fresh Water will only used for drinking, bathing etc.
36. Decision made in any litigation pending in the Courts of Law shall be binding on project proponent.

16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals like vermin-culture etc. should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CH-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore option to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using water saving, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens, and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting-up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public spaces should be utilized.
33. Prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details on building materials and technology, R & U Factors etc.

53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
64. Diesel generating set stacks should be monitored for CO and HC.
65. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.
66. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
67. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage effluent treatment in tanks.
68. An energy audit should be annually carried out during the operational phase and submitted to the authority.
69. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
70. Appropriate safety measures should be made for accidental fire.
71. Smoke meters should be installed as warning measures for accidental fires.
72. Project falling within 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad. In case of violation it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any re-development zone as required prescribed identified under law. In case of violation this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance if



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी० सी० 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

59775

/सी-1/एनओसी/जी-946/2015.

दिनांक 13-10-14

सेवा

मैटर्स प्रतीक रियलटेयर्स प्रा० लि०,
प्लॉट नं०-मैनेज, ए-82, सेक्टर-69,
गोयडा।

पर्यावरणीय प्रदूषण की दृष्टि से/नई इकाई की स्थापना हेतु अनापत्ति प्रमाण-पत्र निर्माण।

प्रति

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक-13/10/2014 का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा कृपया अवगत हों कि उद्योग को पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवम् सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति प्रमाण-पत्र प्राप्त की जाती है।

अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है -

(क) स्थल:- प्रतीक ग्राण्ड सिटी, (प्रमोटर्स प्रतीक रियलटेयर्स इण्डिया प्रा० लि०)
प्लॉट नं० 8/बी० एस०/9 व 10 सिद्धार्थ विहार,
जिला-गाजियाबाद।

(ख) उत्पादन : 154916 वर्ग मी० क्षेत्रफल, बिल्डअप एरिया 1001147.74 वर्ग मीटर

आवासीय परियोजना का निर्माण किया जाये।

(ग) मुख्य कच्चे माल :- विल्डिंग मैटेरियल, आदि

(ख) औद्योगिक उत्स्रवाह की मात्रा:- शून्य

घरेलू उत्स्रवाह की मात्रा:- 3307 कॅ० एल० डी०/दिन

(ङ) प्रयुक्त ईंधन :- डी० जी० सेट हेतु डीजल आवश्यकतानुसार

उपयुक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्स्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवी तारीख तक निरंतर प्रेषित करें।

3- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि यह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही को जा सकता है।

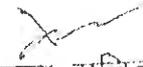
4- उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का परीक्षण सुनिश्चित किया जाये।

प्रतीक ग्राण्ड सिटी (प्रमोटर्स प्रतीक रियलटेयरर्स इण्डिया प्रा० लि०,
प्लॉट नं० ०४/बी० एस०/१ व ५, सिद्धार्थ विहार
जिला-गाजियाबाद

- ३- घरलू उत्प्रावाह, जिसकी मात्रा ३३०७ क० एल० डी० से अधिक नहीं होगी। प्रस्तावानुसार एस० टी०पी० के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप निस्तारित किया जाये।
- ४- प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिये गये आवेदन की प्रति इस कार्यालय में ३०.१२.२०१५ तक अवश्य प्रस्तुत की जाये।
- ५- प्रमोटर्स प्रतीक ग्राण्ड सिटी (प्रमोटर्स प्रतीक रियलटेयरर्स इण्डिया प्रा० लि०, प्लॉट नं० ०४/बी० एस०/१ व ५, सिद्धार्थ विहार जिला-गाजियाबाद द्वारा में १५४९१६ वर्ग मीटर भूमि क्षेत्रफल, में बिल्डअप एरिया ९००९९४७.७४ वर्गमीटर में आवासीय परियोजना का निर्माण का निर्माण कार्य किया जाये। निर्माण कार्य में भूगर्भ जल का प्रयोग नहीं किया जायेगा।
- ६- संस्था द्वारा प्रस्तावानुसार ३३०७ क० एल० डी० उत्प्रावाह के शुद्धिकरण हेतु ९५३० एवं २२४० क० एल० डी० क्षमता का एस० टी० पी० स्थापित किया जायेगा।
- ७- संस्था द्वारा शुद्धिकरण व्यवस्थाओं हेतु अलग से डी०जी० सेट स्थापित करें तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करें।
- ८- स्थापित वेस्ट मैनेजमेन्ट एन० एस० डब्लू रूल्स २००० के प्राविधानों के अनुसार किया जाये।
- ९- म्यूनििसीपाल अथॉरिटी द्वारा बायोडिग्रेडिबुल वेस्ट के निस्तारण-हेलु-सुविधा-स्थापित न किये जाने की स्थिति में संस्था द्वारा उक्त का निस्तारण परिसर के अन्दर वर्मीकम्पोस्टिंग/बायोकम्पोस्टिंग के द्वारा किया जाये।
- १०- समस्त प्रस्तावित डी०जी०सेट पर ध्वनि रोधक व्यवस्थाओं के साथ साथ प्रस्तावानुसार चिमनी भी स्थापित की जायें।
- ११- संस्था प्रस्तावानुसार रेन वाटर हार्वेस्टिंग व्यवस्था स्थापित करें।
- १२- संस्था द्वारा पर्यावरण एवं वन मंत्रालय, भारत सरकार/स्टेट इन्वायरमेंट इम्पैक्ट अससमेंट अथॉरिटी से पर्यावरणीय क्लीयरेंस प्राप्त किया जायें।
- १३- यह अनापत्ति प्रमाण पत्र की वैधता पाँच वर्ष या बैंक गारण्टी की वैधता तिथि से एक वर्ष तक जो पूर्व ही मान्य होगी।
- १४- संस्था को निर्गत बैंक गारण्टी पत्रांक- एफ-५३३९६/सी-९/एन०ओ०सी०-जी-६९६/२०१४ दिनांक ३०/१२/२०१४ का अक्षरशः अनुपालन करना सुनिश्चित करें, अनुपालन न करने की दशा में संस्था द्वारा प्रेषित बैंक गारण्टी बोर्ड के पक्ष में अवमुक्त की जा सकती है, जिसकी पूर्ण जिम्मेदारी स्वयं संस्था के जिम्मेदार पदाधिकारियों की होगी।
- १५- संस्था बोर्ड में प्रेषित वी० जी० की वैधता तिथि पाँच वर्ष बढ़ाकर एका सप्ताह में देखना सुनिश्चित करें।

धृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवम् सामान्य शर्तों का प्रभाव एवम् सततजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के संबंध में उद्योग द्वारा इस कार्यालय में 30.12.2015 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय,


सदस्य सचिव

तददिनांक

संख्याकन सं०

/एन०ओ०सी०

प्रति/संवि

1.  महम प्रवन्सक, विकास प्राधिकरण गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।


मुख्य पर्यावरण अधिकारी
(पृष्ठ-1)

अप्रवाल/-

BORE WELLS

BEFORE



AFTER

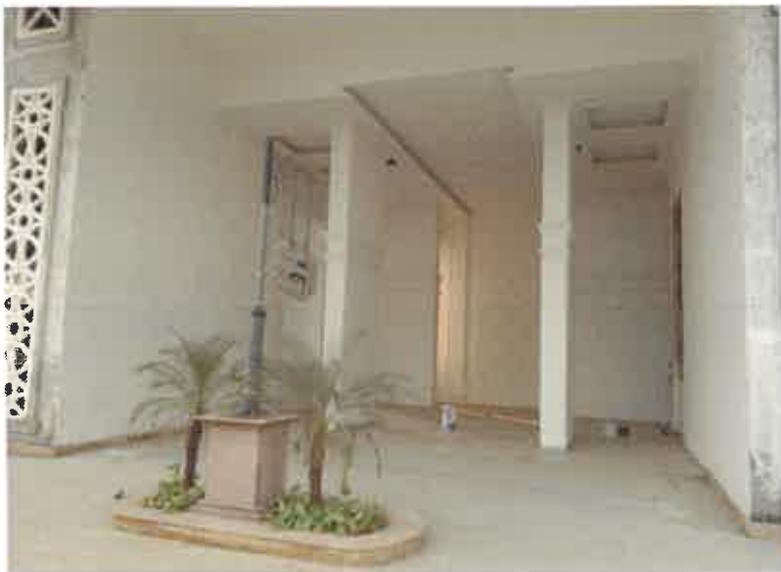


BEFORE



AFTER











ANVENORE - IV







Director
Ministry of Environment, Forests & Climate Change
Government of India
Regional Office (Central Region)
Kendriya Bhawan, 5th Floor, Sector H Aliganj,
Lucknow- 226024

Date: 10.06.2020

Sub: Submission of Six monthly Compliance Report for the period October-2019 to March-2020 Submission due in June - 2020 of Environmental/Safeguards Conditions stipulated in Environmental Clearance letter for the Group Housing project "Prateek Grand City" at Plot No. 04/B.S-1&5, Siddharth Vihar, Ghaziabad, U.P being developed by M/s Prateek Realtors India Pvt. Ltd.

Reference: Environmental Clearance Ref. No. 1778/Praya/SEAC/2280/2014/AD(VB)
Dated: 11, November, 2014.

Dear Sir,

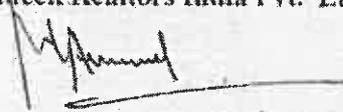
With reference to Environmental Clearance Conditions/Safeguards obtained vide Ref. No. 1778/Praya/SEAC/2280/2014/AD(VB), dated 11, November, 2014 for the Group Housing project "Prateek Grand City" at Plot No. 04/B.S-1&5, Siddharth Vihar, Ghaziabad, U.P being developed by M/s Prateek Realtors India Pvt. Ltd. The Environmental Clearance is valid for the seven years.

In this regard, as per the conditions laid down in the Environmental Clearance Letter, we are hereby submitting six monthly Compliance report for the period October-2019 to March-2020 Submission due in June - 2019 along with all the requisite annexures and soft copy(CD) as per the guidelines of Ministry of Environment, Forest & Climate Change.

Thanking You,

Yours Faithfully,

For M/s Prateek Realtors India Pvt. Ltd.



Authorized Signatory
Name: R.K. Agarwal
V.P. (Planning & Monitoring)
Contact No.: +91-9582948402
Email-Id: rajesh@prateekgroup

Copy to: Secretary, State Level Environment Impact Assessment Authority, U.P.,
Directorate of Environment, U.P., Dr. Bhim Rao Ambedkar Paryavaran Parisar,
Vineet Khand-I, Gomti Nagar, Lucknow-226010

PRATEEK REALTORS INDIA PRIVATE LIMITED

Corporate Office: Prateek PRO-MENAGE, A-42, Sector-67, Noida | Tel: +91 120-2595555 | Fax: +91 120-2595544 | Email: info@prateekgroup.com

Regd. Office: Shop No. 7, Ground Floor, CSC Plot, Rishabh Ipex Mall, Patparganj, Near Vidyut Nikunj Society, Delhi-110092

CIN : U70101DL2009PTC197028

SIX MONTHLY COMPLIANCE REPORT JUNE-2020

**“Prateek Grand City”
(Group Housing Project)**

At

Plot No. 04/B.S-1&5, Siddharth Vihar, Ghaziabad, U.P.

**Being developed by
M/s Prateek Realtors India Pvt. Ltd.
A-42, Sector-67, Noida, U.P. 201301**

**Prepared by
M/s Perfact Solutions
(ISO9001:2015 & ISO14001:2015 Certified)
5th Floor, NN Mall,
Mangalam Palace, Sector 3 Rohini, New Delhi
Ph No. 011-49281360**

Contents	
CHAPTER-I: PURPOSE OF THE REPORT	4
Methodology for Preparation of Report is as follows:	4
CHAPTER-II: INTRODUCTION	5
PROJECT DESCRIPTION	6
CHAPTER III: CONSTRUCTION STATUS	7
CHAPTER IV: POINT – WISE COMPLIANCE OF THE STIPULATED ENVIRONMENTAL CONDITIONS	9
Annexure-I	26
Copy of Granted Environmental Clearance	26
Annexure –II	27
Copy of CTE Granted	27
Annexure – III	29
Copy of AAI Approval	29
Annexure – IV	30
Copy of Structural Safety Certificate	30

CHAPTER-I: PURPOSE OF THE REPORT

As per the "Sub Para (ii)" of "Para 10" of EIA Notification 2006, it is stated that "It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance conditions/safeguards in hard and soft copies to the regulatory authority concerned, by June and December of each calendar year" and as per compliance of condition mentioned in Environment Clearance Letter (i.e. Part B General Condition, point number II), Six monthly compliance reports should be submitted to the Uttar Pradesh Pollution Control Board and Regional Office, MOEF, GOI, Northern Region, Lucknow.

It is mandatory to submit a Six-Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in the Environment Clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh Pollution Control Board, Northern Regional Office-MoEF (Lucknow).

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report is prepared by the Perfect Solutions on behalf of Project Proponent; details of which are present in Chapter – "Compliance Report".

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents,
2. Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details w.r.t. each condition/ guideline.

CHAPTER-II: INTRODUCTION

Group Housing project “Prateek Grand City” at Plot No. 04/B.S-1&5, Siddharth Vihar, Ghaziabad, U.P. being developed by M/S Prateek Realtors India Pvt. Ltd.

S.No.	Details of Project
Name of the project	“Prateek Grand City”
Site address	Plot No. 04/B.S-1&5, Siddharth Vihar, Ghaziabad, U.P
Developed By	M/s Prateek Realtors India Pvt. Ltd.
Environment Clearance Letter No.	1778/Praya/SEAC/2280/2014/AD(VB) Dated:/November, 2014.
Period of Compliance	Six monthly compliance period October-2019 to March-2020 Submission due in June-2020
Construction Status	Construction under progress.
Proposed Year of Commencement	2015
Proposed year of completion	2020

PROJECT DESCRIPTION

The Complex has the following salient features: -

Particulars	Area Details as per Environmental Clearance dated 11.11.2014
Plot Area	154916 m ²
Project category	8(b)
Built up area	1001147.74 m ²
F.A.R (per)	580963.913 m ²
F.A.R (Ach.)	43776.590 m ²
Ground Coverage (per.)	54220.6 m ²
Ground Coverage (Ach.)	47350 m ²
Green Area (34.3%)	53267.34 m ²
Total Open & Road area	54298.66 m ²
Total Basement Area	271209.84 m ²
No. of D.U.	7148
No. of EWS	715
No. of LIG Units	715
No. of Floors	2B+2S+29 Floors
Height of building	103.65 m
Total population	52025 Person
No. of RWH pits	38 nos.
Total water requirement	3960 KLD
Fresh Water Requirement	2675 KLD
Waste water generation	3307 KLD
STP capacity	3970 KLD (1 of 1530 KLD & of 2440 KLD)
Total power requirement	21090 KVA (Uttar Pradesh Power Corporation Ltd.)
No. of DG sets	6 X 2000 KVA
Solid waste generation	20015 kg/day
D.G sets Capacity	1 X 320 KVA, 1 X180 KVA , 1 X 82.5 KVA
Parking	9880 ECS

CHAPTER III: CONSTRUCTION STATUS

Tower/ Block	Civil Construction (Structural Work, Brick Work & Plaster Work)	Plumbin g	Electrical work	Fire Fighting	Sewerage, Drainage etc	D.G Room, AC Plant Room	Landscaping
C1	COMPLETE	90%	70%	90%	10%	-	-
C2	COMPLETE	90%	70%	90%	10%	-	-
C3	COMPLETE	95%	75%	95%	10%	-	-
C4	COMPLETE	95%	75%	95%	10%	-	-
C5	COMPLETE	95%	75%	95%	10%	-	-
C6	COMPLETE	95%	75%	95%	10%	-	-
C7	COMPLETE	95%	75%	95%	10%	-	-
C8	TERRACE FLOOR	40%	55%	75%	10%	-	-
C9	COMPLETE	90%	70%	90%	10%	-	-
C10	COMPLETE	90%	70%	90%	10%	-	-
C11	12TH FLOOR ROOF SLAB	15%	20%	30%	10%	-	-
C12	MUMTY MACHINE ROOM CASTING	75%	65%	85%	10%	-	-
C14	TERRACE FLOOR	35%	45%	50%	10%	-	-
C15	TERRACE FLOOR	35%	45%	50%	10%	-	-
C16	MUMTY MACHINE ROOM CASTING	75%	65%	85%	10%	-	-
P1	17TH FLOOR ROOF SLAB	20%	25%	35%	10%	-	-
P2	19TH FLOOR ROOF SLAB	20%	25%	35%	10%	-	-
P3	15TH FLOOR ROOF SLAB	20%	20%	30%	10%	-	-

P4	23RD FLOOR ROOF SLAB	25%	30%	45%	10%	-	-
P5	TOP FLOOR ROOF SLAB	90%	75%	90%	10%	-	-
P6	TOP FLOOR ROOF SLAB	85%	75%	90%	10%	-	-
P7	TERRACE FLOOR ROOF SLAB	40%	70%	45%	10%	-	-
P8	19TH FLOOR ROOF SLAB-50%	25%	35%	50%	10%	-	-
P9	18TH FLOOR ROOF SLAB-50%	20%	25%	30%	10%	-	-

CHAPTER IV: POINT - WISE COMPLIANCE OF THE STIPULATED ENVIRONMENTAL CONDITIONS

SPECIFIC CONDITIONS:

<i>S. No</i>	<i>Environmental Conditions/Safeguards</i>	<i>Compliances</i>
1.	Install online water quality monitoring devices with recycled water line along with flow measuring device.	Noted. Water quality of the recycled water shall be monitored regularly once project becomes operational
2.	Project falling within 10 km, area of wildlife Sanctuary is to obtain a clearance form National Board for Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	NBWL clearance is not required for this project as within the 10 Km area no wildlife sanctuary falls.
3.	For the treatment for total sewage, a full-fledged STP is to provide with 20% more Capacity than waste water generation during operation phase 100% waste water is to be treated in captive STP conforming the prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till it stabilization.	wastewater generation from the complex will be 3307 KLD for treatment of that water , 2 nos. STP of 1530 KLD & 2440 KLD shall be installed within the complex during the operation phase.Capacity of STP is 20% extra then the waste water generation Monitoring of STP will be done daily till stabilization then six monthly monitoring will be done.It will be done once STP will be constructed.
4.	Dedicated water supply for STPs is to be ensured during operation. Sludge of STP is to be used in house as manure and surplus manure should be managed by giving to end users.	STP sludge will be used in the green area as manure and excess sludge will be given to a nearby nursery.

5.	Plan for organic waste showing technical details is to be submitted within three months with final disposal of manure.	Solid waste management plan earmarked for organic waste showing technical details is already submitted.
6.	Approved layout plan/all building plans to be submitted within 03 month of the date of issuance of Environmental Clearance.	Layout plan/all building plans have been already submitted.
7.	A CSR should be prepared and details submitted.	Detailed of the CSR plan have already been submitted along with previous Compliance reports.
8.	Provision of play school/convenient shops, community hall as per population.	Necessary facility shall be provided as per population in the operation phase.
9.	Provision for 100% solar energy on all roads and all public roads.	We will comply. Necessary provision shall be made.
10.	Use of reflecting paints on top floors and all side walls.	We will comply.
11.	Isolated place for municipal solid waste handling and the disposal shall be provided.	We will provide an isolated place for municipal solid waste handling and the disposal.
12.	LED should be used in all common areas and corridors; Solar light is to be provided in the open areas with 50% of them may be with dual power.	Noted. Necessary provision of energy conservation shall be made when it is required.
13.	Parking guideline as per Greater Noida Authority should be followed.	Parking guidelines as per Greater Noida Authority will be followed..
14.	All entry/ exit point should be bell mouth shaped.	Noted. Entry and exit shall be provided as suggested.

15.	To discharge excess treated waste water into public drainage system permission from the competent authority to be taken prior to any discharge.	Prior permission from the competent authority for waste water discharge in public drainage will be taken if required.
16.	All internal roads should not be less than 12 m wide.	Noted.
17.	100% provision of rain water harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.	Noted. 38 nos. of rain water harvesting pits shall be provided.
18.	Height of the stack should be provided as discussed based on combined DG set Capacity and be 6 meter higher than the tallest building.	Stack height of DG Sets shall be as per CPCB norms shall be maintained.
19.	Post project monitoring for Air, water (surface+ Ground), Stack noise of D.G sets, STP to be carried out as CPCB guidelines.	Post project Monitoring of Air, Water, STP, Stack, noise of DG Sets will be done as per CPCB guidelines.
20.	Efforts shall be made to declare no parking zone along the outer periphery of the township and suitably a dense green belt should be developed in this area.	We will comply and ensure to avoid a parking zone along the outer periphery of the township and suitable green belt shall be developed in the area.
21.	Wheel wash arrangement is to make at exit point during construction phase.	Noted. Necessary facilities are being provided for wheel washing of vehicles used during construction phase.
22.	Creche to provide during the construction /operation phase.	Noted and it will be taken care off, if required.
23.	Provision of separate room for senior citizen with proper amenities.	Separate room facilities for Senior Citizen shall be provided.

24.	Parking for disable persons should be explored.	Necessary arrangements of Parking for disable persons shall be provided.
25.	Protection shall be provided on the windows of the high-rise flats for security of residents.	Secured windows shall be provided to the high-rise flats for security of residents.
26.	Criteria/norms provided by competent authority regarding the seismic zone be followed for construction work.	We will follow the norms regarding seismic zone provided by the competent authority.
27.	Dual plumbing plan should be adopted.	Dual Plumbing lines for the reuse of treated water has been laid down.
28.	Unless and until all the environmental issues are sorted out all the occupancy will be restricted and would be only allowed after achieving the permission from the competent authority.	We will comply with the conditions.
29.	The project proponent ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.	This instruction shall be followed strictly. We ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
30.	Ground water should not be extracted for the purpose of construction or otherwise. In case of default the environmental clearance will deem to cancelled.	We are not extracting groundwater. During the construction phase, tanker water supply is being used.
31.	Sprinkler to be use for curring and quenching and ready mixed concrete may be use for construction.	Water sprinkling is being done to avoid the fugitive dust emission. Ready mix concrete is being used.
32.	Cement bags may be used for road making.	We will use Cement bags for road making, if required as far as possible.

33.	10% of house of LIG/EWS to be provided for as per U.P. government order and building bye laws.	Noted. U.P. government order and building bye laws shall be followed.
34.	Possibilities of use of treated waste water for irrigation purposes should be explored.	Treated water will be used in flushing, gardening and filter backwash.
35.	No fresh water will be used for irrigation purposes. Fresh water only used for drinking, bathing etc.	Noted.
36.	Decision made in any litigation pending in the courts of law shall be binding on project proponent.	Noted.
37.	Technical details regarding organic waste disposal and management of organic manure will be submitted in 3 month.	Noted. Details of organic waste disposal and management have been submitted with Environmental Clearance application.
38.	Project proposal should be free plastic zone. Cement bags and plastic waste should be used for road making.	Noted. It will be complied.
39.	For any water extraction to meet water requirement, necessary permission from CGWB will be taken.	We will take permission from the concern authority if required.
40.	Zero discharge will be practiced.	Noted. Zero discharge shall be adopted.
41.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, If preferred within a period of 30 days as prescribed under section 11 of the National Environmental Appellate Authority Act, 1997.	Noted.

42.	Air quality online monitoring station is to be fixed and data is to be transferred to U.P. Pollution board and directorate of environment.	We will comply with the requirement.
GENERAL CONDITIONS		
<i>S. No.</i>	<i>Environmental Conditions / Safeguards</i>	<i>Compliances</i>
1.	It shall be ensured that all standards related to ambient environmental quality and the emission/ effluent standards as prescribed by the MoEF are strictly complied with.	To maintain the standards of ambient air quality we are taking dust mitigation measures at site. Periodic monitoring of ambient air quality and noise level for the period could not be done in compliance of COVID-19 Regulations, 2020 and Lockdown in the country. Monitoring will be done after the lockdown and the same will be submitted with the next six-monthly compliance report.
2.	It shall be ensured that obtain the no objection certificate from the U.P. Pollution Control Board before start of construction.	We have obtained NOC certificate on 30.04.2015 valid up to 01.04.2020 from UP Pollution Control Board under Air & Water Act. Copy of Consent to Establish is enclosed as Annexure-II.
3.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	We have obtained Environmental Clearance vide letter no 1778/Praya/SEAC/2280/2014/AD (VB) dated November, 2014. Construction started after getting Environmental Clearance. Copy for the same is enclosed as Annexure-I
4.	The proposed land use shall be in accordance to the prescribed land use. A land use certificate	The site is earmarked for development of Group Housing project and hence no land use change is anticipated.

	issued by the competent authority shall be obtained in this regard.	
5.	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.	Not applicable as no tree exists at the project site.
6.	Impact of drainage pattern on environment should be provided.	No impact on drainage patterns on the environment.
7.	Surface hydrology and water regime of the project area within 10 km should be provided.	10 km radius Topographical map has already been submitted along with an EC application.
8.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Local workers are engaged for construction work. No workers are allowed to stay at the project site. Necessary basic facilities like temporary toilets, and wash area have been provided for the construction workers.
9.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for wastewater recycling shall be submitted.	Waste water generated during the operation phase will be treated in In- house Sewage Treatment Plant and treated water shall be reused for horticulture & plantation within the complex.
10.	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	Necessary permission from competent authorities shall be taken regarding enhanced traffic during and due to construction and operation of the project, if required. Traffic circulation Plan in this regard has already been submitted along with EC application.

11.	Obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.	We are not using groundwater during the construction phase. Tanker supply water is being used for construction work purposes.
12.	Hazardous/inflammable/ Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.	There is no hazardous waste generation during the construction phase and only used oil generated from D.G sets which is being stored in leak proof containers and an isolated place and shall be given to the approved recycler.
13.	Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	Solid waste generated during operation phase shall be suitably segregated in any isolated place and disposed-off through approved vendors.
14.	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	38 nos. of Rain Water Harvesting Pits will be installed as per plan submitted for Rain Water Harvesting & Ground water recharging
15.	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	Necessary care is being taken to control emissions & effluents etc from machines instruments & transport during construction phase & will be taken during operation phase also. Covered transportation of construction material is being practiced.
16.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation	Dust control measures are being adopted to take care of dust generated during the construction phase. Water sprinkling is being done on a regular basis.

	phases. Necessary plans in this regard shall be submitted.	Construction material stored at site is being covered with the cloth/plastic sheet to avoid the dust emission.
17.	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures are being adopted. The DG sets used during construction/operational phase are acoustically enclosed with adequate stack height as per the Central Pollution Control Board norms.
18.	Separate stock piles shall be maintained for excavated topsoil and the topsoil should be utilized for preparation of green belt.	Excavated topsoil during the construction phase has been stored separately under tarpaulin cover & the same is being used in the backfilling and same shall be used for development of horticulture/landscape area at site.
19.	Sewage effluents shall be kept separate from rainwater collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	Separate lines will be laid down for sewage effluents & carrying storm water. No other effluent will be allowed to mix with Domestic effluent.
20.	Hazardous/ Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	No hazardous waste is being generated during the construction phase. Only a lesser amount of used oil from D.G Sets is generated and shall be disposed off through an approved recycler.
21.	Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.	We will comply with the requirement.
22.	No wetland should be infringed during construction and operation phases. Any wetland	No wetland exists at site.

	coming in the project area should be suitably rejuvenated and conserved.	
23.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements will be constructed so as to allow infiltration of surface runoff of rainwater. All necessary care shall be taken.
24.	The Green Building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	Green building concept as suggested by Indian Green Building council, which is a part of CII – Godrej GBC will be followed as far as possible.
25.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	We are complying with all safety procedures norms & guidelines as per National Building Code 2016. Safety slogans and hoardings have been provided at the site.
26.	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor-based fixtures, waterless urinals and other water saving techniques.	We will use dual flush systems for flush cisterns. Use of sensor-based fixtures, sensor-based urinals & other water saving techniques at our project site will be followed as far as possible.
27.	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	Dual pipe plumbing shall be laid down for use of water with different qualities.

28.	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.	All necessary measures are being taken for reducing water demand during the construction phase.
29.	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Suitable provisions for using solar energy as alternative source of energy shall be provided during the operational phase.
30.	Make separate provision for segregation, collection, transport and disposal of e-waste.	Separate provisions for collection, segregation, transport & disposal of E-waste shall be done through approved vendors.
31.	Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.	Necessary hoardings have been provided at different places to create environmental awareness among residents/buyers.
32.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Proper measures like road width at entry and exit gate have been taken care, so that there is no Traffic congestion near the entry and exit points from the roads adjoining the project site. Parking shall be fully internalized and no public space shall be utilized.
33.	Prepare and present disaster management plan.	Disaster management plan have already been submitted.

34.	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.	Energy Conservation Report has already been submitted.
35.	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	Approx. 15000000 No. of Fly ash bricks is being used during the construction and fly ash blocks shall be used in the construction of pathways and boundary walls as per the provisions of Fly ash Notification of September, 1999 and amended as on 27th August, 2003.
36.	The DG sets to be used during construction phase should use low Sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.	Acoustically enclosed DG sets of 1 x 160 KVA, 1 x180 KVA, 1 x 82.5 KVA capacity have been installed during the construction phase which uses low Sulphur diesel and conform to E.P. rules prescribed for air and noise emission standards.
37.	Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	We will be using Ultra Violet radiation for disinfection of wastewater.
38.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.	Green area of 53267.34 m ² is proposed to be developed. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous variety. Landscape plan in this regard has already been submitted along with EC application.

39.	The construction of the building and the consequent increased traffic load should be such that the microclimate of the area is not adversely affected.	Adequate measures have been taken to ensure that microclimate of the area is not adversely affected.
40.	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	Adequate measures are being taken for structural stability.
41.	High rise buildings should obtain clearance from aviation department or concerned authority.	Building height approval from the Airport Authority of India has been obtained.
42.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	We are ensuring that slums will not develop in the vicinity of the complex due to the construction of the project. All commercial activities shall be restricted to special areas earmarked for the purpose.
43.	It is suggested that literacy program for weaker sections of society/ women/ adults (including domestic help) and under privileged children could be provided in a formal way.	We shall have literacy programs for weaker section of society / Women /adults & children in a formal way.
44.	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/ damaged CFLs should be submitted.	We shall use LEDs in the complex. Proper disposal method shall be designed.
45.	It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/ electrical) alternatives.	Solar lightning shall be provided in complex locations wherever feasible during the operational phase.
46.	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.	Installation of solar water heater will be done after completion of construction.

47.	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	Treated effluents shall be maximally reused. A detailed plan has been submitted.
48.	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.	Treated effluents will not be discharged directly in public sewers as far as possible. If required permission shall be obtained from the concerned authority.
49.	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Necessary care is being taken to ensure that no disturbance is caused to nearby residents. Construction Vehicles movement is being done during non-peak hours.
50.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	Necessary statutory clearances are being obtained.
51.	Parking areas should be in accordance with the norms of MoEF, Government of India. Plans may be drawn up accordingly and submitted.	Parking area shall be provided as per the details submitted and in accordance with the norms of MoEF, GOI. Parking plan in this regard has already been submitted.
52.	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.	Noted. STP having odour less technology shall be installed in the basement of the building. Also provide a proper ventilation system to minimize odour, if any arises.

53.	The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	EMP with breakup costs on various activities has been already submitted.
54.	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	Sludge generated from the STP will be used in gardening.
55.	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	Status of the project as on date along with Photographs of the project is enclosed in this report.
56.	Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt, etc. should be provided on the layout plan.	Required plan is already submitted to authority.
57.	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	<p>Acoustically enclosed DG sets of 1 x 160 KVA, 1 x 180 KVA, 1 x 82.5 KVA capacity have been installed during construction phase which conform to prescribed stack heights and regulations and also to the noise standards as prescribed.</p> <p>Periodic monitoring of ambient air quality and noise level for the period could not be done in compliance of COVID-19 Regulations, 2020 and Lockdown in the country. Monitoring will be done after the lockdown and the same will be submitted with the next six-monthly compliance report.</p>

58.	E-waste Management should be done as per MoEF guidelines.	E-waste Management shall be adopted as per MoEF guidelines.
59.	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.	Necessary provisions shall be made for suitable disposal of electrical waste.
60.	The use of suitably processed plastic waste in the construction of roads should be considered.	Processed plastic waste in construction is being used where feasible.
61.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	No displacements of person will be involved.
62.	Dispensary for first aid shall be provided.	First aid facility has been provided during the construction phase and it will be continued during the operational phase too as per the need. Regular Health Checkup of workers is being done.
63.	Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in EIA reports.	We have incorporated these aspects in EIA reports.
64.	Diesel generating set stacks should be monitored for CO and HC.	It shall be done.
65.	Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done in pre and post monsoon, seasons.	We will comply.
66.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MOEF norms.	Noted. Green area as per plan submitted shall be developed.

67.	A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/ effluent treatment in tanks.	Noted. Separate electric meters shall be provided after installation of STP.
68.	An energy audit should be annually carried out during the operational phase and submitted to the authority.	Energy audit shall be done annually and reports shall be submitted.
69.	The project proponent endeavor to obtain ISO: 14001 certification, All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for certification purposes and compliance.	We will obtain ISO: 14001 certification. We ensure to comply with all the conditions/safeguards mentioned in granted environmental conditions. Conditions shall also be included in environmental manual for the certification purpose and compliances.
70.	Appropriate safety measure should be made for accidental fires.	Necessary measures have been made to prevent accidental fire on the construction site.
71.	Smoke meter should be installed as warning measure for accidental fires.	Smoke meter will be installed.
72.	Project falling within in 10 km area of Wild life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is earmarked.	Noted.

Annexure-I
Copy of Granted Environmental Clearance

State Level Environment Impact Assessment Authority, Uttar Pradesh

Specified/Registered

Directorate of Environment, U.P.

Vincent Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541; Fax : 91-522-2300 543

E-mail : doeu@up.gov.in

Website : www.seiaup.in, www.seiaup.com

To,

Mr. Rajesh Agarwal,
Assistant Vice President (Projects & Planning),
Prateek Pro-Menage, A-42,
Sector, 67, Noida, U.P. 201301

Ref. No. 1778/Praya/SEAC/2280/2014/AD(VB)

Date: // November, 2014

Sub: Environmental Clearance for Group Housing Project "Prateek Grand City" at Plot No. 04/B,S-1&5, Siddharth Vihar, Ghaziabad, U.P. by M/s Prateek Realtors India Pvt. Ltd.

Dear Sir,

Please refer to your letter received in this office dated 05/05/2014, 27/08/2014, 01/10/2014 and 14/10/2014 addressed to the Director, Environment & Secretary, SEIAA, Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vincent Khand-I, Gomti Nagar, Lucknow on the subject as above.

A presentation was made by the project proponent with their Consultant M/s Perfect Enviro Solutions Pvt. Ltd. before the State Level Expert Appraisal Committee meeting dated 21/10/2014 and the committee was given to understand that:-

1. The environmental clearance is sought for Group Housing Project "Grand City" at Plot No-04/BS-1&5, Siddharth Vihar, Ghaziabad, U.P. M/s. Prateek Realtors India Pvt Ltd.
2. Area details of the project is as follows:

Plot Area	154916 sqm
Ground Coverage (Permissible)	54220.6 sqm
Ground Coverage (Achieved)	47350 sqm
FAR (2.5 + 1.25)	380963.913 sqm
Compensatory FAR (0.28%)	43776.590 sqm
Non FAR	81227.19 sqm
Basement	271209.84 sqm
Built-up Area (FAR + Non FAR + Basement Area)	1001147.74 sqm
Total Green Area (34.3%)	53267.34 sqm
Total Open & Road Area	54298.66 sqm
No. of Dwelling units	7148
No. of EWS	715
No. of LIG Units	715
No. of blocks	Residential 39
	EWS 1
	Medical Facility 2
	Commercial facility 3
	Educational Facility 2
	Community Area/Common facilities 2

Maximum No. of Floors	police station	1
	Residential Block	2 B + 2S+ 29
	Educational Facility Block	B+G+6
	Medical Facility Block	B+G+3
	Commercial Block	G+1
	EWS Block	S+14
	Community Block	G+1
Police Station-	G+1	
Maximum level of Basement	2	
Maximum Height	103.65 m	

3. Area break-up details of the project is as follows:-

	FAR (sqm)	Non FAR (sqm)	Basement Area (sqm)	Built-up area (sqm)	No. of blocks	Maximum No. of floors	Height (m)
Residential	612078.6	76187.19	258505.4	946771.19	39 +1 (EWS)	2B+ 2S +29	103.65 m
Medical Facility	3600	720	1589.35	5909.35	2	B +G+3	10.5
Commercial Area	6487.11	-	-	6487.11	3	G+1	3.5
Educational Facility	21600	4320	11115.09	37035.09	2	B+G+6	21
Community Area	4145	-	-	4145	2	G+1	3.5
Common facilities							
Police station	800	-	-	800	1	G+1	3.5
Total	648710.71 sq.m	81227.19 Sqm	271209.84 sqm	1001147.74 sqm	50	-	103.65

4. Population details of the project are as follows:

		Unit population	
Residential	Residents D.U. (7148 Units)	5	35740
	Residents EWS (715 units)	5	3575
	Residents LIG (715 units)	2	1430
	Total Residents		40745
	Staff		300
	Visitors	10%	4000
Medical Facility (assuming total 80 bedded)	In - Patients	1 person/bed	80
	OPD patients		500
	Staff		250
Education facility	staff		400
	students		1600
Community & other facilities	visitors		100
	staff		300

	visitors		2700
Commercial	staff		250
	visitors		800
Total population			52025

5. Salient features of the project are as follows:

Total Power Load	21090 KVA (Uttar Pradesh Power Corporation Limited)
No. of D.G. Sets	6 x 2000 KVA
No. of Rain water Harvesting Pits	38 No
Parking	9880 ECS

6. Water requirement of the project is as follows:

S. No		Population	Factor in LPCD	Requirement in KLD	Waste Water in Kld
1.	Domestic				
	Resident	40745	86	3504	
	In patient	80	320	26	
	OPD patient	500	15	8	
	Staff	1500	45	68	
	Students	1600	45	72	
	Visitor	7600	15	115	
	Total			3793	3262
				Domestic-2655	Domestic-2124
				Flushing-1138	Flushing-1138
2.	Misc.			40	32
3.	Make up water for swimming pool			10	0
4.	DG cooling			54	5
5.	Laboratory			10	8
6.	Horticulture			53	0
	Total	2638		3960 KLD	3307 KLD

Total water requirement	3960 KLD
Source	Municipal supply
Total fresh water requirement	2675 KLD
Total waste water discharge	3307 KLD
Total STP Capacity	3970 KLD
Treated water usage	3134 KLD

- 2 Sewage Treatment Plant of 1530 KLD and 2440 KLD will be installed in which treatment of total waste water will be divided.
- STP of 1530 KLD will treat 1274 KLD waste water and water requirement in this case will be 1508 KLD.
- Similarly the STP of 2440 KLD will treat 2033 KLD of waste water. The water requirement in this case will be 2432 KLD.

7. Waste generation details of the project are as follows:

Type of	Colors of	Category	Disposal Method	Total Waste
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Waste	Bins			(Kg)
Solid Waste:				
Organics	Green	Bio Degradable	The waste shall be treated in organic waste converter and converted to manure	14011
Recyclable Items	Blue	Recyclable	Recycler	6005
Total				20015 kg/day
Hazardous Waste				
Used Oil	Black with Label	Hazardous Waste	Waste is being collected in leak proof containers at isolated place and then it will be given to approve vendor of CPCB as per Hazardous Wastes (Management/Handling/Transboundary Movement) Rules, 2008 and amended till date.	5 lit/d
E-Waste				
E-Waste	Black with Label	Hazardous Waste	It is being given to approved vendor of SPCB as per E-Wastes (Management and Handling) Rules, 2011 and came in to effect from 01-05-2012	5-7 kg/month
Bio Medical Waste				
Biomedical Waste	Black with Label	Hazardous Waste	It will be given to approve vendor of CPCB as per Biomedical waste (management & handling) rules, 1998 notified by MoEF under EPA, 1986	20 kg/d

8. The project proposals are covered under category 8'b' of EIA Notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting held on 21/10/2014 the State Level Environment Impact Assessment Authority in its Meeting held on 30/10/2014 has decided to grant the Environmental Clearance to the project subject the following specific and general conditions:-

a. Specific Conditions:

1. Install online water quality monitoring devices with recycled water line along with flow measuring device.
2. Project falling within in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board for Wild Life (NBWL) even if the eco-sensitive zone is not earmarked
3. For the treatment for total sewage, a full fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
4. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in house as manure and surplus manure should be managed by giving to end users.
5. Plan for organic waste showing technical details is to be submitted within three months with final disposal of manure.
6. Approved layout plan all building plans to be submitted within 03 months from issuance of the Environmental Clearance.

7. A CSR Plan should be prepared and details submitted.
8. Provision of play school/convenient shops, community hall as per population.
9. Provision for 100% solar energy on all roads and public places.
10. Use of reflecting paints on top floor and all side walls.
11. Isolated place for Municipal Solid Waste handling and the disposal shall be provided.
12. LEDs should be used in all common areas and corridors. Solar light is to be provided in the open areas with 50% of them may be with dual power.
13. Parking guideline as per Greater Noida authority should be followed.
14. All entry/exit point should be bell mouth shaped.
15. To discharge excess treated waste water into public drainage system permission from the competent authority to be taken prior to any discharge.
16. All internal roads should not be less than 12 m wide.
17. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
18. Height of the stack should be provided as discussed based on combined DG sets capacity and be 6m higher than the tallest building.
19. Post project monitoring for air, water (surface+ ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
20. Efforts shall be made to declare no parking zone along the outer periphery of the township and suitably a dense green belt should be developed in this area.
21. Wheel wash arrangement is to be made at exit point during construction phase.
22. Creche to be provided during the construction/operation phase.
23. Provision of separate room for senior citizen with proper amenities.
24. Parking for disabled persons should be explored.
25. Protection shall be provided on the windows of the high rise flats for security of residents.
26. Criterial norms provided by competent Authority regarding the seismic zone be followed for construction work.
27. Dual plumbing should be adopted.
28. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the competent authority.
29. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
30. Ground water should not be extracted for the purpose of construction or otherwise. In case of default the Environmental Clearance will deem to be cancelled.
31. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
32. Cement Bags should be used for road making.
33. 10% of houses of LIG/EWS is to be provided as per U.P government order and building bylaws.
34. Possibilities of use of treated waste water for irrigation purposes should be explored.
35. No fresh water will be used for irrigation purpose. Fresh Water will only used for drinking, bathing etc.
36. Decision made in any litigation pending in the Courts of Law shall be binding on project proponent.

37. Technical details regarding organic waste disposal and management of organic manure will be submitted in 3 month.
38. Project Proposal should be free plastic zone. Cement Bags and plastic waste should be used for road making.
39. For any water extraction to meet water requirement, necessary permission from CGWB will be taken.
40. Zero discharge will be practiced.
41. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
42. Air quality online monitoring station is to be fixed and data is to be transferred to U.P. pollution board and directorate of environment.

b. General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.

16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.

35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
41. High rise buildings should obtain clearance from aviation department of concerned authority.
42. Suitable measures shall be taken to restrict the development of small commercial activities or shams in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.

53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
64. Diesel generating set stacks should be monitored for CO and HC.
65. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.
66. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
67. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage effluent treatment in tanks.
68. An energy audit should be annually carried out during the operational phase and submitted to the authority.
69. Project proponents shall endeavor to obtain ISO 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
70. Appropriate safety measures should be made for accidental fire.
71. Smoke meters should be installed as warning measures for accidental fires.
72. Project falling with in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if

conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF, SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send half yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the SEIAA, U.P. on 1st June and 1st December of each calendar year.


(J. S. Yadav)
Member Secretary, SEIAA

Ref. No. /Prava/SEAC/2280/2014/AD(VB) Dated

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Dr. P.L. Ahuja Rai, Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Ghaziabad, U.P.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Ganti Nagar, Lucknow.
6. Deputy Director, Regional office, Meerut, Directorate of Environment.
7. Copy to Web Master/ guard file.


(Dr. R.K. Sardana)
Secretary, SEAC/
Director (I/C), Environment

Annexure -II
Copy of CTE Granted



क्षेत्रीय कार्यालय

फोन : 2883720

30 प्र० प्रदूषण नियन्त्रण बोर्ड

सेक्टर-16, वसुधरा, गाजियाबाद

संवर्ग संख्या 2674/C/A-558/2016
सेवा में,

पंजीकृत
दिनांक 28/10/2016

प्रेषक
आइस्यूटिया कान्ट्रेनेन्स (इंजीनरिंग) लि०,
मारा प्रोडिक्ट प्राइवेट लि०, फ्लॉट नं० 4/बी.एस.-01, सिद्धार्थ विहार,
जिला-गाजियाबाद।

विवरण : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अन्तर्गत घरेलू गणित्या नग्नित उत्पन्नाह के निस्तारण हेतु सहमति।

महोदय,

शुना

18-06-2016

- 1) कृपया अपने पत्रांक दिनांक के साथ संलग्न आवेदन पत्र का अंतिम ले। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशत सहमति आदेश पत्रांक 6/6/28/2016 दिनांक संलग्न है। आपका ध्यान निम्न बिन्दु सं० 1, 5, 6, 8, 9, 11 पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।
- 2) सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- 3) जल सफाई स्रोत के विभिन्न बिन्दुओं पर उत्पन्नाह मापक पीटर अवश्य लगवाये। उत्पन्नाह पीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजे।
- 4) उद्योग से प्रतिदिन निस्तारित होने वाले उत्पन्नाह के मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व की नाच या कोई मापक यंत्र लगवाये, की नाच की मापी गई सूचनाये तथा कैलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
- 5) घरेलू उत्पन्नाह शुद्धीकरण संयंत्र के डिजाईन तथा बिस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- 6) आपको उद्योग की आडिट की हुई वर्ष 2016 की बैलेसशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारियों) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
- 7) यह सहमति केवल घरेलू उत्पन्नाह के निस्तारण हेतु मान्य है। औद्योगिक उत्पन्नाह किसी भी स्थिति में निस्तारित न किया जाये।
- 8) कृपया स्थापित उत्पन्नाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्पन्नाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
- 9) कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
- 10) उचित मात्रा में वृक्षरोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजे।

10. आपको उपर अधिनियम, 1977 में बाछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

- 11- औष्म वृत्तु में उद्योग परिसर के चारों ओर एवं कच्चे माल पर नियमित रूप से जल छिडकाव की व्यवस्था की जाये, जिससे कि ट्राम्सपोर्ट के आवागमन से डस्ट उड़ने की सम्भावना न रहे।
 - 12- पर्यावरण(संरक्षण) अधिनियम 1986 के अन्तर्गत अधिसूचना दिनांक 20-12-1998 में डी.जी. सेट में ध्वनि प्रदूषण नियंत्रण हेतु निर्धारित मानकों/ग्राइड लाइन का अक्षरशः पालन सुनिश्चित किया जाये।
 - 13- कच्चे माल की लोडिंग/अनलोडिंग के समय सम्भावित उत्सर्जन के नियंत्रण हेतु वर्तमान व्यवस्था द्वारा नियमित रूप से जल छिडकाव किया जाये, जिससे कि बाहनों के आवागमन से डस्ट उत्सर्जन पर नियंत्रण रहे तथा डस्ट उत्सर्जन के प्रभावी नियंत्रण हेतु प्लाट परिसर के चारों ओर वाटर रिफ्लेक्स (पानी छिडकाव) की स्थायी व्यवस्था की जाये।
 - 14- ट्रांसमिटर, कंटीट मिक्सर की घुलाई से निकले उत्सर्जित को वैट एवं वाश पद्धति से पृथक्करण कर पुनः शत-प्रतिशत मिक्सिंग में प्रयोग किया जाये तथा प्रयोग न किये जाने की स्थिति में उक्त प्रयुक्त जल को पुनः प्रयोग किये जाने हेतु एक पर्याप्त क्षमता के एक पम्पके टैंक का व्यवस्था सुनिश्चित की जाये, जिससे कि किसी भी दशा में प्रयुक्त जल का निस्तारण प्लाण्ट परिसर से बाहर निस्तारित होने की सम्भावना न रहे।
 - 15- प्लाट परिसर में परिवेशीय वायु गुणवत्ता के अनुश्रवण हेतु विभिन्न दिशाओं में 120° के अंतराल पर तीन अनुश्रवण केंद्रों की स्थापना की जाये तथा परिवेशीय वायुगुणता रिपोर्ट बोर्ड को प्रेषित की जाये।
 - 16- मिक्सिंग प्लाण्ट के विरुद्ध प्रदूषण संबंधी कोई शिकायत प्राप्त होती है, जिसके संबंध में कृत कार्यवाही हेतु उद्योग स्वयं जिम्मेदार होगा।
- 17- उत्पादन क्षमता में रेडी मिन्सल कन्सीट हेतु सूचार्मि जल का प्रयोग अनुमत्य नहीं है।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27 (2) के अन्तर्गत उपरोक्त वाणिज्यिक किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखता है।

संलग्न : उपरोक्तानुसार

भवदीय


क्षेत्रीय अधिकारी

पृ० सं०

तद् दिनांक

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त एक), उत्तर प्रदेश
प्रदूषण नियंत्रण बोर्ड को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



(1)
क्षेत्रीय कार्यालय
30 प्र० प्रदूषण नियंत्रण बोर्ड

सेक्टर-16, वसुन्धरा, गाजियाबाद
कवेल सरिता/भूमि में निस्तारण के लिए
वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश पत्र

संख्या 4-6/33/2016

सहमति/जल आदेश/ लखनऊ, दिनांक 28/10/2016

विषय : गैसरी अहसुवालिवा कान्ट्रेक्टर (इण्डिया) लि०, द्वारा प्रतीक ग्राण्ड सिटी, प्लॉट नं० 4/बी.एस.-01, सिद्धार्थ विहार, का जिला-गाजियाबाद

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25 / 26 के अन्तर्गत उत्प्रावह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या..... शून्य

दिनांक..... 18-06-2016

1. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में उक्त को उसके परिसर से निकलने वाले उसके धरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुएँ में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
2. यह सहमति दिनांक 18-06-2016 से 31-12-2017 के लिए मान्य होगी।
"यह सहमति इक्तीस दिसम्बर दो हजार सत्रह तक मान्य है"
3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी 30प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अन्तर्गत वर्णित किसी/ सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
4. 4- यह सहमति आदेश रेडीमिक्स कंकीट-100 घनमीटर/दिन के उत्पादन हेतु मान्य है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

संलग्नक : अनुलग्नक

क्षेत्रीय अधिकारी

9. शुद्धिकृत घरेलू व औद्योगिक उत्स्रावक मिलाकर (उत्स्रावक शर्तें संख्या 2 के प्राथिकानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्स्रावक निस्तारण बिन्दु पर उत्स्रावक भापने की व्यवस्था होनी चाहिए।
10. शुद्धिकृत घरेलू व औद्योगिक उत्स्रावक शर्तें संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अंतिम निस्तारण बिन्दु में पकके, ठके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।
पककी ड्रेन या बन्द पाइप को इस प्रकार विछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये बन्द पाइपों में स्थल को आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाया जाये।
11. इन शर्तों का विशेष रूप से उत्स्रावक शुद्धिकरण, उत्स्रावक मापन, नमूना एकत्र करने की व्यवस्था टर्मिनल, मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बंध में एक माह या उससे पहले पूर्ण अनुपालन किया जाये।
12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा इसके बाद प्रत्येक महीने की उस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजे।
13. विस्तृत निर्माण स्थल, रेखांकित उत्स्रावक ले जाने वाली लाइन की अनुदैर्घ्य काट व प्लान तथा शर्तें 8, 9, व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखांकित इस सहमति आदेश को जारी करने के एक माह के भीतर बोर्ड को भेजे।
14. परिसर में एकत्र होने वाले बरसात तूफान के जल को भली भाँति रखा जाये और किसी बिंदु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफान जल के साथ बहकर जा सकते हों, का खुले में डेर न लगाया जाये।
15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
(i) अक्रिय पदार्थ होने पर उसका भूमि पराब के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिसमें कि वह भूमिगत जल में प्रवेश न करे व नरगली। तूफानी जल के द्वारा बहा न दिया जाए।
(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित ज्वलन किया जाये।
(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाए।
16. विषैले पदार्थों का निषेलापन अगर सम्भव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबंद स्टील ड्रम में रखा और दफनाया जाये। विषमुक्त करने या दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाए।
17. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्स्रावक की मात्रा बढ़ जाए और / या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा ऑंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करें / सभी पाइप, बल्ब, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जमित उत्स्रावक, उत्स्रावक एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्तों के अनुसार किसी बरसाती / तूफानी जल की नाली या खुलेस्थान पर नहीं जाने दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल, मेनहोल तथा अंतिम निस्तारण बिन्दु पर स्टाफ या बोर्ड द्वारा अधिकृत एजेंसी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
20. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण कार्यान्वयन के बाद तुल्य/समय-समय पर विश्लेषण आगम्य बोर्ड में जमा की जाए।
21. प्रार्थी/कम्पनी बिना लापरवाही किए इस सहमति में दिए गए निर्देशों तथा दाद में समय-समय पर निर्गत निर्देशों का पालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश को शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अंतिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन न करें।
23. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27 (2) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।
24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध करायी जानी चाहिए।
26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लोन सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आवे अधिकारी और/या बोर्ड को अग्रिम उपलब्ध कराये।
27. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
29. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी 30प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अन्तर्गत उपरोक्त चार्जित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती हैं।

[Signature]
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय

फोन : 2883720

30 प्र० प्रदूषण नियन्त्रण बोर्ड

सैक्टर-16, वसुन्धरा, गाजियाबाद

संदर्भ संख्या 2675/C/A-588/2016

पंजीकृत

सेवा में,

दिनांक 28/10/2016

में 0 अहमदाबाद कार्पोरेशन (इण्डिया) लि०,
द्वारा प्रतीक ग्रान्ड सिटी, फ्लॉट नं० 4/बी.एस.-01, सिद्धार्थ विहार,
जिला-गाजियाबाद।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा -21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

18-06-2016

उपरोक्त विषय के संदर्भ में कृपया आप अपने पत्र दिनांक का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और शर्त सहमति आदेश संख्या को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 14 से 13 तक, जो नीचे वर्णित है, आकर्षित किया जा रहा है।

1. सहमति में दिये गये शर्तों एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2. 250, 250, 250, 250, 250 के 0 बी० ए० क्षमता के डी० जी० सेट से संलग्न चिमनी की ऊंचाई प्रस्तावित है। (संलग्न 3, 5, 7, 9, 11, 13, 15 मी० ऊंचाई किया जाए जाना सुनिश्चित करें।)

3. फ्लू गैस/प्रक्रिया उत्सर्जन तथा वायु की गुणता की अनुश्रवण आख्या इस प्राप्ति के माह के अन्दर प्रेषित करना सुनिश्चित करें।

4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे उत्सर्जन हेतु डस्ट कलेक्टर/वाष्प फिल्टर का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाए, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।

6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं उत्सर्जन की मात्रा के लिए मान्य है।

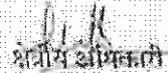
9. आपके उद्योग की आडिट की हुई नवीतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेड द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारियां) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि प्रत्येक वर्ष 30 सितम्बर से पूर्व प्रेषित करना सुनिश्चित करें।
13. रूफ टाप रेन वाटर हार्वेस्टिंग की स्थापना की जाये।
14. पर्यावरण संरक्षण अधिनियम 1986 का अनुपालन करना सुनिश्चित किया जाये।
15. ध्वनि प्रदूषण नियंत्रण हेतु 100 डी.सी. सेट पर एम्बेडिड इन्वोल्वर स्थापित किया जाये।
16. ध्वनि प्रदूषण नियंत्रण हेतु 100 डी.सी. सेट पर एम्बेडिड इन्वोल्वर स्थापित किया जाये।
17. कच्चे माल को लाइप/अनलाइप के समय सम्भावित उत्सर्जन के नियंत्रण हेतु वाटर प्रिफिल्टर लगे की सगुचित व्यवस्था की जाये।
18. ग्रौन्ड व्टु में उद्योग परिसर के चारों ओर एवं कच्चे माल पर नियमित रूप से जल छिड़काव की व्यवस्था की जाये, जिससे कि ड्रान्स्पोर्ट के आवागमन से डस्ट उड़ने की सम्भावना न रहे।
19. पर्यावरण (संरक्षण) अधिनियम 1986 के अन्तर्गत अधिसूचना दिनांक 20-12-1998 में डी.जी. सेट में ध्वनि प्रदूषण नियंत्रण हेतु निर्धारित मानकों/गाइड लाइन का अक्षरशः पालन सुनिश्चित किया जाये।
20. ड्राईगट मिक्सर, कंक्रीट मिक्सर की धुलाई से निकले उत्सर्जन को पृथक्कीकरण कर शत-प्रतिशत रि-साइकिल किया जाये। परिसर के बाहर उत्सर्जन निस्तारित नहीं किया जायेगा।
21. कंक्रीट मिक्सिंग यूनिट में ध्वनि नियंत्रण हेतु इनर सरफेस की रबर लाइनिंग की जाये।
22. 250, 200 व 125 के.वी.ए. के डी.जी. सेटों से संलग्न चिमनी का छत तल से कमशः 3.5 मीटर, 3.0 व 2.5 मीटर ऊँची स्थापित की जाये तथा ध्वनि प्रदूषण नियंत्रण हेतु एम्बेडिड इन्वोल्वर स्थापित किया जाये।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उपरोक्त प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखता है।

संलग्नक : उपरोक्तानुसार

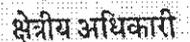
भवदीय


क्षेत्रीय अधिकारी

संदर्भ संख्या/वायु प्रदूषण तद् दिनांक

प्रतिलिपि :-

1. मुख्य पर्यावरण अधिकारी (वृत्त एक) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


क्षेत्रीय अधिकारी



केन्द्रीय कार्यालय
30 प्र० प्रदूषण नियन्त्रण बोर्ड
गांधिवाबाद

संस्थागत सहमति आवेश संख्या

सहमति/(वापु) ओवश/

दिनांक

सहमति शर्तें

1. फसू गैस की प्रति घंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये धिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होनी चाहिए।

सम्बद्ध धिमनी

- [I] D. C. Sets 125 KVA
- [II] 250 KVA
- [III] 252 KVA
- [IV]
- [V]

दिल्ली से 2.5 मी.
पुलवला से 2.0 मी.
दिल्ली से 2.5 मी.
अभी 2.5

2. वापु मण्डल में धिमिन धिमनियों द्वारा उत्सर्जित मात्रा निम्न बोर्ड मानकों के अनुरूप हो:-

मानक संलग्न

- [I] सस्यन्डेड पार्टिकुलेट
(एस.पी.एम.)
- [II] मेटल डस्ट (आयरन, जिंक कापर आदि)
हाइड्रोजन, सल्फर डाई आक्साइड, सल्फेट गिन्ड
- [III] सल्फर डाई आक्साइड
- [IV] कार्बन मोनोआक्साइड
- [V] हाइड्रोकार्बन
- [VI] अमोनिया
- [VII] फ्लोरीन
- [VIII] मरकैप्टेन
- [IX]

मिलीग्राम प्रतिनार्मल
क्युधिक मीटर

3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप है।



क्षेत्रीय कार्यालय
30 प्र० प्रदूषण नियन्त्रण बोर्ड
सैक्टर-16, वसुन्धरा, गाजियाबाद

फोन : 2883720

नं : 288372

सहमति आदेश प्रपत्र

संख्या h-6/33/2016 सहमति (वायु) आदेश/..... लखनऊ, दिनांक 28/10/2016

विषय : सहमति मै० अहलुवालिया कान्स्ट्रक्शंस (इण्डिया) लि० द्वारा प्रतीक ग्राण्ड सिटी प्लॉट नं० 4/बी.एस.-01, सिद्धार्थ विहार, जिला-गाजियाबाद।

इसके संशोधित

वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 की धारा -21/22 के अन्तर्गत

संदर्भ :- आवेदन संख्या :..... दिनांक 18-06-2016

06-2016

1. वायु अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै० उक्त को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

सहित सहमति ध्यान निम्न

पत्र प्राप्ति

2. यह सहमति दिनांक 18-06-2016 से 31-12-2017 अवधि तक मान्य है।

रीडिंग

“यह सहमति इक्कीस दिसम्बर दो हजार सत्रह तक मान्य है”

क्रॉड

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी 30 प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 धारा 21 (6) में तथा संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति, बोर्ड के लिए आरक्षित है।

केत

4. यह सहमति आदेश रेडीमिक्स कंक्रीट - 100 घनमीटर/दिन के उत्पादन हेतु मान्य है।

द
त

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड अथवा अधिकृत।

संलग्नक : अनुलग्नक

क्षेत्रीय अधिकारी

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता है।
6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत में, इकाई में रखा जाये।
7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाये।
8. सहमति आवेश निर्गत किए जाने की बिनाक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाये।
9. (अ) उपरोक्त संबन्धित शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाए।
- (ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आवेश की समस्त शर्तों का अनुपालन बोर्ड की संतुष्टि के अनुसार न कर लिया जाए।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संबन्धित धारा - 29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संबन्धित धारा - 29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियंत्रण) धारा 1983 वर्णित है, को सूचित करना चाहिए।
11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।
12. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
13. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी "अन्य आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा की इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।
15. आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों / आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश / निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/ इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।
17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।
18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जायेगी।
19. आवेदक को निरीक्षणकर्ता / बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण सयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण से सम्बन्धित हो, उपलब्ध करानी होगी।
20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

क्षेत्रीय अधिकारी

नं : 2883720

25/10/2016

संशोधित

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प्रति
पत्र

Annexure – III
Copy of AAI Approval



भारतीय विमानपत्तन प्राधिकरण
AIRPORTS AUTHORITY OF INDIA

AAI/RHQ/NR/ATM/NOC/REVALIDATION/2014/394/1187-1191

Date: 18.07.2019

To,
M/s Prateek Realtors India Pvt Ltd.,
C/o M/s Deepak Mehta & Associates,
2nd Floor, Plot no.16, Abhishek Plaza, L.S.C.,
Mayur Vihar Ph-II, Delhi-91

Sub: Renewal/Revalidation of NOC letter no. AAI/RHQ/NR/ATM/NOC/2014/394/8074-77 dated 29.09.2014 (NOCAS ID: SAFD/NORTH/B/091714/63963)

Sir,

Reference may please be made to your application no. NIL dated 10.07.2019 regarding above mentioned subject.

The NOC issued by this office vide letter no. AAI/RHQ/NR/ATM/NOC/2014/394/8074-77 dated 29.09.2014 for construction of building by M/s Prateek Realtors India Pvt Ltd., at 4/BS-01 and 4/BS-05, Siddarth Vihar, NH-24, Ghaziabad, U.P is hereby extended the validity upto 28.09.2022 under same terms and conditions as mentioned in the NOC dated 29.09.2014.

The Validity will not be extended beyond 28.09.2022.

This issue with the approval of the competent Authority.

18/7/19

(Gulshan Kumar Suman)
Jt. General Manager(ATM-NOC)
For General Manager(ATM) NR

Copy to:

1. The Executive Director(ATM), AAI, Rajiv Gandhi Bhavan, Safdarjung Airport, New Delhi-110003.
2. The Chief Executive Officer, DIAL, New Uddan Bhawan, Terminal-3, IGI Airport, New Delhi-110037.
3. Uttar Pradesh Awas Evam Vikas Parishad, Nirman Khand-16, Sector-16A, Vasundhar Complex, Ghaziabad.
4. Guard File

Annexure - IV
Copy of Structural Safety Certificate

JAMIA MILLIA ISLAMIA

A Central University by an Act of Parliament

Faculty of Engineering and Technology

Maulana Mohammed Ali Jauhar Marg, New Delhi-110025
Tel: 26985227, 26981711 Fax: 2310, 2312, 2313, Tele Fax: 26981261

Department of Civil Engineering

Reference No: 2016/1740

Dated: 19.10.2016

Proof Checking of revised submission drawings & design of proposed Group Housing 'Prateek Grand City' at Plot NO.4/BS-01 and 4/BS-05 Siddharth Vihar, NH-24, Ghaziabad, UP for M/s Prateek Realtors India Pvt.Ltd.

The revised submission drawing and design submitted by M/s Deepa Mehra and Associates, Delhi for Proposed Group Housing 'Prateek Grand City' at Plot No. 4/BS-01 and 4/BS-05, Siddharth Vihar, NH-24, Ghaziabad, UP and designed by M/s VMS Consultants Pvt. Ltd. is approved as per drawing enclosed and the details as given below:

S.No.	Tower	Height	FAR	Unit
1	Tower C6	S+28	14934.929	Sqm.
2	Tower P5	S+28	21129.788	Sqm.
3	Tower C1	S+28	21221.820	Sqm.
4	Tower C9	S+29	14248.754	Sqm.
5	Tower P8	S+26	10475.768	Sqm.
6	Tower U7	S+26	16542.072	Sqm.
7	Tower P1	S+26	14788.424	Sqm.
8	Tower Z5	S+28	13430.751	Sqm.
9	Tower P9	S+28	14625.054	Sqm.
10	Tower C8	S+25	14374.517	Sqm.
	Total		155771.877	Sqm.

have been checked and found to be conforming to relevant Codes of practice as per the latest Indian Standards. All the stipulated combination of loads (static and dynamic) in vertical and lateral direction has been incorporated in the analysis and design. The design and drawings have been checked and found to be satisfactory for seismic zone IV. Hence they are approved.


Dr. Khalid Moin
(Professor)

**STRUCTURAL SAFETY AND NATURAL HAZARD PROTECTION OF BUILDINGS
(अपविधि संख्या 13.1)**

1. Requirements specified in the following Indian standards, codes and guidelines and other documents needs to be observed for structural safety and natural hazard protection of buildings est.

a) For General Structural Safety

1. IS : 1905-1987 * Code of practice for structural use of unreinforced Masonary (third revision) * Indian standards institution, march 1981.
2. IS : 1904-1978 * Code of practice for structural safety of buildings -foundations * Indian standards institution
3. IS : 456-2000 * Code of practice for plain and Reinforced Concrete * Indian standards institution September 2000
4. IS : 800-1984 * Code of practice for general construction in steel * Indian standards institution, February 1985.
5. IS : 883-1986 * Code of practice for Design of structural Timber in Buildings * Indian Standards institution, march 1987.
6. IS : 875 (Part 2) : 1987 * Code of Practice for design loads (other then earthquake) for building and structures : part 2 imposed loads (second revision)
7. IS : 875 (part 3) : 1988 * Code of practice for design loads (other then earthquake) for building and structures : part 3 wind load (second revision)
8. IS : 875 (part 5) * Code of practice for design loads (other then earthquake) for building and structures : part 5 Special loads and combinations (second revision).

Besides and other relevant Indian standards will need to be referred to.

b) For Earthquake protection

6. IS : 1393 (Part 1) * Criteria for Earthquake Resistant Design of structures: General Provisions and Buildings part 1 (fifth revision) *
7. IS : 13920-1993 * Ductile Detailing of Reinforced concrete structures Subjected to seismic forces-code of practice * November 1993.
8. IS : 4326-1993 * Code of practice for Earthquake Resistant Design and construction of Buildings (Second revision) * October 1993.
9. IS : 13828-1993 * Improving Earthquake Resistance of Low strength Masonary Buildings- Guidelines * August 1993.
10. IS : 13827-1993 * Improving Earthquake Resistance of Earthen Building Guidelines * October 1993.
11. IS : 13935-1993 * repair and seismic strengthening of Building --Guidelines * November 1993.

12. "Improving Earthquake Resistance of Building -Guidelines" by Expert Group Government of India, Ministry of urban Affairs and Employment, published by Building Materials and Technology Promotion council, 1996.
13. The National Building code of India: 2005.
For Location of the building in hazard prone area of Earthquakes, cyclone or wind storms and floods, reference may be made to the following:
14. "Vulnerability Atlas of India" by Expert Group Government of India, Ministry of Urban Affairs and Employment published by Building materials and Technology promotion council 1997

NOTE

As and when any one of the above referred standards and documents is revised, the design and construction of Buildings thereafter must satisfy the latest version for approval of building plans by the concerned local Authority.

The above information is factually correct.

Signature of owner with date
For: Prateek Realtors India Pvt. Ltd.



NAME: Prateek Realtors India Pvt. Ltd.
A-42, SECTOR -76 Noida

Signature of the Structural Engineer
Who has Prepared the design with
Date: 13-10-2014



Name: **ABPA R. SHETH**
C/O M/S: **Chartered Engineer**
Member No. 102055/f

Architect: 
COA 87/1284

Place: 
Signature of the Licensed Technical Person who shall
Supervise the construction
Mayor, Ward No. 10, D-10-37